

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 104/TT/2024

- Subject : Petition for determination of tariff for 400 kV Uravakonda-Veltoor I and II, 400 kV Kamavarapukota-Suryapet I and II lines for the FY 2019-20 to FY 2023-24.
- Petitione : Transmission Corporation of Andhra Pradesh Limited (APTRANSCO)
- Respondents : Transmission Corporation of Telangana Limited (TSTRANSCO) and Another
- Date of Hearing : **26.12.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri S. Vallinayagam, Advocate, APTRANSCO

Record of Proceedings

The learned counsel for APTRANSCO submitted that the instant Petition had been filed for the determination of tariff for the 400 kV Uravakonda-Veltoor I & II and 400 kV Kamavarapukota-Suryapet I & II lines for the 2019-24 period. He further submitted that the filing fee for the control period 2019-24 has already been paid by the Petitioner in another Petition. Therefore, the Petitioner is not required to pay the filing fee again in the instant Petition.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- (i) Issue notice to the Respondents.
- (ii) The Petitioner to amend the Petition along with the prayers as per the applicable Regulations for the truing up and the determination of the transmission tariff in respect of the instant transmission lines within two weeks.
- (iii) The Respondents to file their respective replies within three weeks thereafter with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.
- (iv) The Petitioner to submit the following information, on an affidavit, within two weeks with a copy to the Respondents:
 - a) Computation of Interest During Construction (IDC) along with a soft copy in Excel format with links for the Assets separately indicating each drawl date/s, drawl amount/s along with the prevailing interest rates and repayment, if any, for the corresponding assets.



- b) Form 9C for the 2014-19 tariff period indicating the Weighted Average Rate of Interest (WAROI) based on the actual loan portfolio for the assets separately.
- c) The Petitioner has claimed the opening capital cost of Rs. 43618.67 lakh as on 1.4.2019 for Assets-I and II (400 kV Uravakonda-Veltoor I and II), which is higher than the apportioned approved Feasibility Report (FR) cost of Rs. 35173.57 lakh. Submit the Revised Cost Estimate (RCE), if any.
- d) In respect of Assets-I and II (400 kV Uravakonda-Veltoor I and II), the Petitioner is required to clarify the reasons for the difference between the claimed closing gross block of Rs. 39034.51 lakh for the 2014-19 tariff period and opening gross block of Rs. 43618.67 lakh for the 2019-24 tariff period (As per Form-10A: Statement of Depreciation).
- e) Auditor's Certificate for the 2014-19 tariff period and for the 2019-24 tariff period in respect of the instant transmission assets.

3. The Petition will be listed for the hearing on **13.2.2025**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

